

**COMMITTEE ON PAPERS LAID ON THE TABLE**

**(2022-2023)**

**SEVENTEENTH LOK SABHA**

**101**

**ONE HUNDRED AND FIRST REPORT**

**[Delay in laying the Annual Reports and Audited Accounts of the Delhi Police Housing Corporation Limited (DPHCL), New Delhi under the administrative control of the Ministry of Home Affairs.]**

**(Presented on 21.12.2022)**



**सत्यमेव जयते**

**LOK SABHA SECRETARIAT**

**NEW DELHI**

**December 2022/ Agrahayana 1944 (Saka)**

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**COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE**

**LOK SABHA**

**(2022-2023)**

**Shri Girish Chandra**

-

**Chairperson**

**MEMBERS**

2. Shri Shafiqur Rahman Barq
3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
5. Shri Choudhury Mohan Jatua
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10. Smt. Aparupa Poddar
11. Shri T.N. Prathapan
12. Shri Sellaperumal Ramalingam
13. Shri Saptagiri Sankar Ulaka
14. Shri Devendrappa Y.
15. Shri Ashok Kumar Yadav

**SECRETARIAT**

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

## INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table (2022-2023), having been authorized by the Committee to present the Report on their behalf, present this One Hundred and First Report in respect of the delays in laying the Annual Reports and Audited Accounts of the Delhi Police Housing Corporation Limited (DPHCL), New Delhi under the administrative control of the Ministry of Home Affairs.

2. In terms of the recommendations of the First Report (5<sup>th</sup> Lok Sabha) of the Committee, presented to the House on 8<sup>th</sup> March, 1976 and the Second Report (5<sup>th</sup> Lok Sabha) of the Committee, presented to the House on 12<sup>th</sup> May, 1976 and the Second Report (6<sup>th</sup> Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 22<sup>nd</sup> December, 1977, the Annual Report and Audited Accounts of the all Statutory/Autonomous, Institutes, Companies, Public Undertakings, Corporations, Joint Ventures, Societies, etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e., by 31 December.

3. The scrutiny by the Committee revealed that the documents of the DPHCL, New Delhi for 2007-2008 to 2020-2021 were presented to Lok Sabha with continuous delays. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts of the DPHCL, New Delhi and took oral evidence of the representatives of the Ministry of Home Affairs at their sitting held on 21.03.2022.

4. The Committee considered and adopted the Report at their sitting held on 15.12. 2022.

5. The Committee wishes to express their thanks to the offices of the DPHCL, New Delhi and the Ministry of Home Affairs for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observation/Recommendations of the Committee have been printed in bold letters at the end of the Report.

**New Delhi  
15<sup>th</sup> December 2022  
24 Agrahayana 1944 (Saka)**

**Girish Chandra  
Chairperson  
Committee on Papers Laid on the Table  
Lok Sabha**

**Committee on Papers Laid on the Table (2022-2023)**  
**Report**

**Delay in laying the Annual Reports and Audited Accounts of the Delhi Police Housing Corporation Limited (DPHCL), New Delhi under the administrative control of the Ministry of Home Affairs (MHA).**

The Government of India, on 16<sup>th</sup> June, 2006, approved the setting up of Delhi Police Housing Corporation Limited (DPHCL) with a view to develop the capacity for faster utilization of outlays for construction of houses and Police Station buildings. Consequently, the DPHCL was incorporated as a Government Public Limited Company on 16<sup>th</sup> November, 2007 under the Companies Act, 1956 (as amended in 2013), with the authorized capital of Rs.10 crore and paid-up capital of Rs.5 crore. The DPHCL got its Certificate for Commencement of Business on 21.05.2008 from the Registrar of Companies, GNCTD of Delhi.

2. The Committee asked the Ministry to state the Act, Rule, Regulation under which papers of the DPHCL are being laid on the Table of the House. The MHA, in its written reply have submitted that:

*“As per Section 394 of the Companies Act, 2013, the Annual Report and other documents of DPHCL are being laid on the Table of the Houses.”*

3. The Committee also asked the MHA to state the provision and time for laying of Annual Report and Audited Accounts of the DPHCL on the Table of the House. The MHA in their written reply have submitted that:-

*“Section 394 (1) of the Companies Act, 2013 states that – Where the Central Government is a member of a Government company, the Central Government shall cause an annual report on the working and affairs of that company to be-*

*a) prepared within three months of its annual general meeting before which the comments given by the Comptroller and Auditor-General of India and the audit report is placed under the proviso to sub-section (6) of section 143; and*

b) *as soon as may be after such preparation, laid before both Houses of Parliament together with a copy of the audit report and comments upon or supplement to the audit report, made by the Comptroller and Auditor-General of India.*

*As per the OM No. LAFEAS CB-11067/17/2019-CBII dated 06.09.2019 of Lok Sabha Secretariat, Annual Reports/ Audited Accounts are required to be laid on the Table of the House within a period of 9 months after the closure of Accounting Year failing which reasons for delay are to be furnished.”*

4. The Committee then desired to know from the MHA about the pattern of funding by the Government to the DPHCL. In reply, the MHA have submitted that:-

*“The DPHCL was set up on 16<sup>th</sup> November 2007 under The Companies Act, 1956 with the paid-up capital of Rs.5 crore. No funds have been released by the Government towards grant-in-aid or loan subsidy to DPHCL during the last ten years.”*

5. In terms of the recommendations of the Committee on Papers Laid on the Table (5<sup>th</sup> Lok Sabha) contained in its First and Second Reports of 5<sup>th</sup> Lok Sabha and also in the Second Report of 6<sup>th</sup> Lok Sabha presented to the House on 08 March 1976, 12 May 1976 and 22 December 1977 respectively, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table of the House within nine months of the closure of the accounting year. To comply with the requirement proper time schedule should be laid down for compilation of the Annual Report and Annual Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of Annual Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Report and Audited Accounts of Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee on Papers Laid on the Table, Lok Sabha analysed the Annual Reports and Audited Accounts of Delhi Police Housing Corporation Limited (DPHCL), New Delhi that were laid before the Parliament (Lok Sabha) by the Ministry of Home Affairs. The analysis of these papers revealed that the requisite documents of the DPHCL, New Delhi for year(s) 2007-2008 were laid before the House on 15.09.2020 with delay of over 140 months, together with the requisite documents of ten subsequent years i.e. 2008-2009 to 2018-2019, with extensive delays. Further, the requisite documents of DPHCL, New Delhi for the year(s) 2019-2020 and 2020-2021 were laid

before the House on 27.07.2021 and 08.02.2022, respectively, with approximate delays of 07 months and 01 month, respectively. The statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the DPHCL, New Delhi alongwith the extent of delays is placed at Appendix-I.

7. The Committee further, asked about the reasons for delay in laying of the Annual Reports and Audited Accounts of DPHCL for the last ten years i.e., upto 2020-2021 from the Ministry. The MHA in their written reply have submitted that:-

*“The DPHCL was set up in 2007 and the sanctioned technical staff of 04 Engineers was to be appointed by deputation from CPWD. Due to poor response, in 2013, deputation to these posts was allowed from other Government departments failing which from open market. With no Engineering Wing in place, the DPHCL was not fully functional. Subsequently, in pursuance of Lok Sabha Secretariat OM dated 06<sup>th</sup> September, 2019, the records of DPHCL for the years from 2007-08 to 2018-19 were all laid on 15<sup>th</sup> September, 2020 on the Table of Lok Sabha along with Delay Statement.*

*The Annual Report/ Audited Accounts of DPHCL for 2019-20 were laid on the Table of Lok Sabha on 27.7.2021 along with Delay Statement. As per DPHCL, in view of COVID pandemic, the Registrar of Companies, NCT of Delhi & Haryana, Ministry of Corporate Affairs vide Order dated 8.9.2020 had extended the time for holding of Annual General Meeting upto 31.12.2020 for the financial year ended on 31.3.2020. The comments of C&AG were received by DPHCL on 30.12.2020 and the AGM of DPHCL was held on 31.12.2020. After completing all the essential formalities required under Companies Act, 2013, the Annual report/Audited accounts etc. of DPHCL for FY 2019-20 were submitted in the last week of March, 2021 to MHA. But by then, both the Houses of Parliament were adjourned sine-die. In view of the above, the Annual Report/ Audited Accounts etc. were laid on the Table of Lok Sabha in Monsoon Session of Parliament, 2021.*

*The Annual Report/ Audited Accounts of DPHCL for 2020-21 were laid on the Table of Lok Sabha on 08.02.2022, along with Delay Statement. DPHCL has obtained extension for holding Annual General Meeting (AGM) till 31<sup>st</sup> December vide Registrar of Companies (ROC) order dated 22.09.2021 and Annual Report/Audited Accounts and other documents of DPHCL could not be prepared before Annual General Meeting. However, requests were sent to Rajya Sabha and Lok Sabha Secretariats to grant extension of time. In view of the above, the Annual Report/ Audited Accounts etc. were laid on the Table of Lok Sabha in first part of Sitting in the Budget Session of Parliament, 2022.”*

8. The Committee enquired from the MHA, the information in respect of the usual time-line to finalize the Annual Report, Audited Accounts etc. and the actual time taken by the MHA and the DPHCL at each stage during the last ten years (i.e. upto 2020-2021). In reply, the MHA have submitted that the detailed information. The same is placed at **Appendix-II.**

9. The Committee desired to know whether the MHA and the DPHCL have identified the stages in which delays have occurred during all these years and, if so, how does the Ministry propose to curtail the same. The MHA have replied that:-

*“All the stakeholders have been sensitized about the issue. The Annual Report/ Audited Accounts and other documents of DPHCL for the last two years have been laid on the Table of the Houses of Parliament with minimum unavoidable delay....”*

10. The Committee then asked the MHA and DPHCL as to whether it had prepared any Standard Operating Procedure (SOP) to pursue with the auditing of accounts and also whether there is any internal mechanism in the Ministry to monitor the progress of work in this regard to ensure timely receipt of the final audit reports from the audit authorities and the relevant documents from the DPHCL. The Committee also asked the MHA to furnish the remedial measures to be taken to ensure timely laying of the requisite documents before the Parliament. The MHA have replied that:-

*“DPHCL has already been sensitized to get the process completed well in time to ensure laying of reports of DPHCL on the Table of Houses before the prescribed timeline, i.e. within a period of 9 months after the closure of Accounting Year. Reports of DPHCL during the last two year have been laid on the Table of Houses with minimum unavoidable delay.”*

11. The MHA have submitted that it had not faced any procedural difficulties associated with convening the meeting of the competent authority for getting approval of the documents etc. of the DPHCL

12. The Committee also enquired about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts. The MHA in its written reply have submitted that:-

*“As per DPHCL, books of accounts are being maintained by them in Tally Software for speedy and timely compilation.”*



13. The Committee then asked the MHA as to whether there was any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The MHA in its written reply have submitted that:-

*“DPHCL has informed that internal auditing mechanism is not applicable in DPHCL as per the Companies Act, 2013. However, books of accounts are prepared and reviewed by professionals i.e. C.A. and CS to minimize audit queries at the time of auditing of annual accounts by Statutory Auditor and C&AG”*

14. In order to further examine the reasons of delays in laying the Annual Reports and Audited Accounts of DPHCL, New Delhi for 2007-2008 to 2020-2021 in detail, the Committee on Papers Laid on the Table (Lok Sabha) requested the representatives of the Ministry of Home Affairs (MHA) and the Delhi Police Housing Corporation Limited (DPHCL), New Delhi to appear and tender oral evidence, before the Committee on 21<sup>st</sup> March, 2022.

15. During the oral evidence, the representative of the MHA admitted to the inordinate delays and regretted the same.

With regard to the measures undertaken to assure the Committee that these reports would be laid on the Table of the Lok Sabha, the MHA has made the following submissions:

*“Now, Sir, there are regular reviews which are done by the Internal Finance Department.*

*It is a meeting and a follow-up. If some organization has not filed the report, then they are constantly reminded and the follow-up ensures that the reports are submitted.”*

The Committee enquired the MHA as to why it did not have an automated system or a dashboard whereby reminders could be sent and defaulting officials could be reprimand. The representative of the MHA has made the following submissions:-

*“Sir, it is a very good suggestion and we will definitely implement it.*

*Sir, we will create the system. We will work on your suggestions. Within six months, we will be able to do this.”*

### Observations/Recommendations

16. The Committee has noticed that the Ministry of Home Affairs (MHA) had laid the Annual Reports and Audited Accounts of the Delhi Police Housing Corporation Limited (DPHCL), New Delhi under its administrative control, on the Table of the House (Lok Sabha), for 2007-2008 with delays of nearly 140 months, collectively, along with the requisite documents of eleven subsequent years i.e., 2008-2009 to 2018-2019, with delays of nearly 128 months to 8 months. The Committee takes note of the submission made by the Ministry that it was only after the receipt of the communication from this Secretariat in the year 2019, regarding timely laying of requisite documents by various organizations, that the Ministry pursued the matter and laid the Annual Reports and Audited Accounts of the DPCL for 2007-2008 to 2018-2019 before the Parliament on 15.9.2020. The Committee has also observed that the requisite documents of DPHCL for 2019-2020 and 2020-2021 were also laid before the Lok Sabha with delays of 7 months and 1 month, respectively. The Committee take these inordinate delays as violation of the General Financial Rules, 2017 and statutory obligation regarding timely submission of its Annual Report and Audited Accounts by both the MHA and the DPHCL. The Committee, therefore, recommend the MHA to ensure that, from 2021-2022 onwards, the requisite documents of all organizations under its administrative control are laid within the stipulated time, as per the General Financial Rules, 2017.

17. The MHA had apprised the Committee that the delay in laying the requisite documents was mainly due to lack of engineering staff at the DPHCL, as a result of which the organisation was not fully functional. It was also submitted that the engineering staff was recruited in September 2021. The Committee, however, note that for the years under examination, except for 2008-2009 to 2012-2013, the annual accounts were being timely submitted to the Auditors for auditing. Hence, it shows that irrespective of the time taken in preparation and submission of accounts for auditing, the organization was very much functional in all these years. The Committee would like the Ministry to clarify the position on this matter.

18. The Committee was also apprised that delay in holding the Annual General Meeting was another reason for the delay. However, the Committee note from the replies furnished by the MHA that it had not faced any difficulty in convening the meetings for getting the approval of the documents. The Committee would like to know why this dubious reply was submitted by the MHA. The Committee further note that even after getting approval of these requisite documents in 2007-2008 to 2018-2019, the DPHCL did not send them to the Ministry, for laying them before the Parliament, during the respective years. The Committee would like to know the reasons for this delay on part of DPHCL, for submission of approved documents to the Nodal Ministry.

19. The Committee take a serious view of the fact that the nodal Ministry which is responsible for timely laying of the requisite documents of all organizations etc. under its administrative control, has not taken the matter of laying these documents of DPHCL before the Parliament, seriously. The Committee desire to know the reasons for this negligence on part of the nodal Ministry. The Committee, therefore, strictly recommend the MHA to frame a time schedule indicating the target date for completion of each stage involved in finalization of the requisite documents of all organizations under its administrative control and also to ensure timely submissions of the requisite documents before the Parliament.

20. The Committee desire that in addition to sensitizing the concerned organisation under its administration control, regular follow-up meetings and reminders, the MHA would, as assured during the oral evidence, develop an automated dashboard and create accountability by sending automatic reminders to the faltering officials who are responsible for delaying the finalization of the requisite documents of various organizations concerned. The Committee would like to be informed about the measures taken or proposed to be taken by the MHA, in this regard.

New Delhi  
15<sup>th</sup> December 2022  
24 Agrahayana 1944 (Saka)

Girish Chandra  
Chairperson  
Committee on Papers Laid on the Table  
Lok Sabha

**Statement showing the date of laying of the Annual Reports and Audited Accounts of the Delhi Police Housing Corporation Limited (DPHCL), New Delhi for 2007-2008 to 2020-2021.**

<b>Financial Year</b>	<b>Date by which Annual Reports and Audited Accounts were required to be laid</b>	<b>Actual date of laying of Annual Reports and Audited Accounts</b>	<b>Extent of delay (approximate)</b>
2007-2008	31.12.2008	15.09.2020	140 Months
2008-2009	31.12.2009	15.09.2020	128 Months
2009-2010	31.12.2010	15.09.2020	116 Months
2010-2011	31.12.2011	15.09.2020	104 Months
2011-2012	31.12.2012	15.09.2020	92 Months
2012-2013	31.12.2013	15.09.2020	80 Months
2013-2014	31.12.2014	15.09.2020	68 Months
2014-2015	31.12.2015	15.09.2020	56 Months
2015-2016	31.12.2016	15.09.2020	44 Months
2016-2017	31.12.2017	15.09.2020	32 Months
2017-2018	31.12.2018	15.09.2020	20 Months
2018-2019	31.12.2019	15.09.2020	08 Months
2019-2020	31.12.2020	27.07.2021	07 Months
2020-2021	31.12.2021	08.02.2022	01 Month

**Appendix-II**  
**vide para 08 of the Report**

**The chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Delhi Police Housing Corporation Limited (DPHCL), New Delhi for 2007-2008 to 2020-2021.**

Sub-Question	Points	Year-wise details for the years from 2007-08 to 2020-21													
		2007-2008	2008-2009	2009-2010	2010-2011	2011-2012	2012-2013	2013-2014	2014-2015	2015-2016	2016-2017	2017-2018	2018-2019	2019-2020	2020-2021
i.	Date of approach to the audit authorities	10.01.2008	Suo moto	Suo moto	Suo moto	Suo moto	Suo moto	Suo moto	Suo moto	Suo moto	Suo moto	Suo moto	Suo moto	Suo moto	Suo moto
	Time taken after the closure of accounting year	03 Months 28 Days	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
ii.	Date of appointment of statutory auditors	25.03.2008	07.08.2008	21.08.2009	20.07.2010	13.09.2011	31.07.2012	08.08.2013	31.07.2014	17.07.2015	13.07.2016	01.08.2017	03.08.2018	09.08.2019	18.08.2020
	Time taken after the approaching the audit authorities for appointment of auditors	02 Months 15 Days	On time	On time	On time	On time	On time	On time	On time	On time	On time	On time	On time	On time	On time
iii.	Date of compilation of annual accounts	01.06.2008	03.08.2009	28.06.2010	01.08.2011	31.07.2012	30.07.2013	31.05.2014	30.05.2015	15.05.2016	21.05.2017	01.06.2018	28.05.2019	08.06.2020	06.06.2021
	Time taken after the closure of the accounting year	2 Months	04 Months 03 Days	02 Months 02 Days	04 Months	04 Months	04 Months	02 Months	02 Months	01 Month 15 Days	01 Month 20 Days	03 Months	01 month 28 Days	2 Months 8 Days	2 Months 6 Days
iv.	Date of submission of annual accounts to auditors	10.06.2008	10.08.2009	10.07.2010	08.08.2011	10.08.2012	01.08.2013	05.06.2014	30.05.2015	30.05.2016	28.05.2017	06.06.2017	02.06.2019	10.06.2020	10.06.2021
	Time taken after closure of respective accounting year	10 Days	07 Days	12 Days	07 Days	10 Days	01 Day	05 Days	Same Date	15 Days	08 Days	06 Days	5 Days	2 Days	4 Days
v.	The date and duration for auditing the annual accounts by statutory auditors	28.07.2008	03.09.2009	28.09.2010	02.09.2011	03.09.2012	06.09.2013	27.06.2014	10.08.2015	09.09.2016	20.09.2017	09.09.2018	07.08.2019	26.08.2020	24.06.2021
		02 Months 28 Days		01 Months 27 Days	01 Months 02 Days	22 Days	01 Month 06 Days	01 Months 26 Days	02 Months 10 days	03 Months 09 Days	03 Months	03 Months 19 Days	2 Months 28 Days	2 Months 6 Days	2 Months 20 Days

vi.	The date of queries raised by auditors during auditing/after completion of the annual accounts	01.07.2008	22.08.2009	12.07.2010	10.08.2011	12.08.2012	10.08.2013	10.06.2014	01.08.2015	05.08.2016	18.08.2017	13.06.2018	12.07.2019	25.07.2020	18.06.2021
	Time taken by auditors in raising the queries during auditing/after completion of the annual accounts to audit authorities	01 Months	12 Days	02 Days	08 Days	02 Days	10 Days	05 Days	02 Months	03 Months 10 Days	02 Months 21 Days	07 Days	01 Months 14 Days	01 Months 15 Days	8 Days
vii.	The date on which the replies to the audit queries were furnished to the Auditors	10.07.2008	24.08.2009	14.07.2010	12.08.2011	16.08.2012	14.08.2013	14.06.2014	03.08.2015	07.08.2016	23.08.2017	16.08.2018	14.07.2019	28.07.2020	20.06.2021
	The time taken to resolve the queries	10 Days	02 Days	02 Days	02 Days	04 Days	04 Days	04 Days	03 Days	02 Days	05 Days	03 Days	2 Days	3 Days	2 Days
viii.	The date on which draft Audit Report was issued by Audit Authorities	20.07.2008	30.08.2009	20.09.2010	28.08.2011	22.08.2012	20.08.2013	20.06.2014	07.08.2015	05.09.2016	01.09.2017	14.09.2018	04.08.2019	22.08.2020	22.06.2021
	Time taken after auditing of the annual accounts	08 Days	27 Days	06 Days	16 Days	11 Days	06 Days	06 Days	03 Days	04 Days	19 Days	05 Days	3 Days	4 Days	2 Days
ix.	The date on which the final audit report received by the Institute	28.07.2008	03.09.2009	28.09.2010	02.09.2011	03.09.2012	06.09.2013	27.06.2014	10.08.2015	09.09.2016	20.09.2017	19.09.2018	07.08.2019	26.08.2020	24.06.2021
	Time taken after issue of draft report	08 Days	09 Days	08 Days	04 Days	06 Days	16 Days	07 Days	03 Days	04 Days	19 Days	05 Days	3 Days	4 Days	2 Days
x.	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit	01 Month 28 Days	01 Months 09 Days	03 Months	01 Month 02 Days	01 Month 03 Days	01 Month 03 Days	01 Month 26 Days	02 Months 10 Days	03 Months 24 Days	04 Months	03 Months 19 Days	02 Months 10 Days	02 Months 18 Days	02 Months 18 Days

	report to the Institute														
xi.	Date of finalization of the annual report	28.07.2008	03.09.2009	28.09.2010	02.09.2011	03.09.2012	06.09.2013	27.06.2014	10.08.2015	09.09.2016	20.09.2017	19.09.2018	07.08.2019	26.08.2020	24.06.2021
	Time taken after the closure of the financial year; and also	01 Months 28 Days	05 Months 09 Days	05 Months 28 Days	05 Months 02 Days	12 Days	05 Months 06 Days	02 Months 26 days	04 Months 10 Days	05 Months 09 Days	05 Months 20 Days	05 Months 19 Days	4 Months 7 Days	4 Months 26 Days	02 Months 24 Days
	Time taken after the receipt of the final audit report	01 Months 28 Days	05 Months 09 Days	05 Months 28 Days	05 Months 02 Days	12 Days	05 Months 06 Days	02 Months 26 Days	04 Months 10 Days	05 Months 09 Days	05 Months 20 Days	05 Months 19 Days	4 Months 7 Days	4 Months 26 Days	02 Months 24 Days
xii.	The date on which documents were got approved from the Competent Authority	28.07.2008	03.09.2009	28.09.2010	02.09.2011	03.09.2012	06.09.2013	27.06.2014	11.08.2015	09.09.2016	20.09.2017	19.09.2018	07.08.2019	26.08.2020	24.06.2021
	Time taken after finalization of Annual Report	08 Days	12 Days	12 Days	04 Days	12 Days	13Days	02 Months 26 Days	14 Days	04 Days	19 Days	05 Days	03 Days	04 Days	02 Days
	Time taken after receipt of Final Audit Report	08 Days	12 Days	12 Days	04 Days	12 Days	13 Days	02 Months 26 days	14 Days	04 Days	19 Days	05 Days	03 Days	04 Days	02 Days
xiii.	The date on which documents were taken up for translation & printing	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	29.12.2021
	The time taken for completing the task at each stage	13 Years	12 Years	11 Years	10 Years	09 Years	08 Years	07 Years	06 Years	05 Years	04 Years	03 Years	02 Years	01 Year	Same Year
xiv.	The date for sending the documents to the Ministry for being laid in House after the completion the task at each stage	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	10.08.2020	23.03.2021	31.12.2021
	Time taken by the organization in sending the documents of the Ministry	12 Years	11 Years	10 Years	09 Years	08 Years	07 Years	06 Years	05 Years	04 Years	03 Years	02 Years	01 Years	3 months	Same Year

xv.	The date of laying the documents to the House.	15.09.2020	15.09.2020	15.09.2020	15.09.2020	15.09.2020	15.09.2020	15.09.2020	15.09.2020	15.09.2020	15.09.2020	15.09.2020	15.09.2020	27.07.2021	08.02.2022
	Time taken after received of the documents from the organization.	Around 1 month	Around 1 month	Around 1 month	Around 1 month	Around 1 month	Around 1 month	Around 1 month	Around 1 month	Around 1 month	Around 1 month	Around 1 month	Around 1 month	4 months**	Around 1 month



**Committee On Papers Laid On The Table (2021-2022)**

**The Extracts of the Minutes of the seventh sitting of the Committee on Papers Laid on the Table (2021-2022) held on 21.3.2022.**

The Committee sat on Monday, 21<sup>st</sup> March 2022 from 15:00 hours to 16:10 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

***Present***

Shri Ritesh Pandey - ***Chairperson***

***Members  
(Lok Sabha)***

1. Dr. Shafiqur Rehman Barq
2. Shri Pallab Lochan Das
3. Choudhary Mehboob Ali Kaiser
4. Smt. Aparupa Poddar ( Afrin Ali)

***Secretariat***

1. Smt. Suman Arora - Joint Secretary
2. Shri Sundar Prasad Das - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

***Witnesses***

X X X X

(iii) Ministry of Home Affairs (Department of Home)

1. Shri Ashutosh Agnihotri - Joint Secretary (Union Territories)
2. Shri Sushil Pal - Chief Controller of Accounts
3. Shri Praveen Kumar Rai - Director (Delhi & DP)
4. Dr Sunish S. - Deputy Secretary (Fin/Home)

(iv) Delhi Police Housing Corporation Limited (DPHCL), New Delhi

1. Shri Jaspal Singh - Spl. CP & MD
2. Shri Tusar Taba - Jt. CP & Director (Ops.)

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.

3-6. X X X X

7. The Committee, thereafter, took up the matter of the delays in laying the Annual Reports and Audited Accounts of the Delhi Police Housing Corporation Limited (DPHCL), New Delhi which is under the administrative control of the Ministry of Home Affairs (Department of Home) for 2011-2012 to 2020-2021.

*Then the witnesses of the Ministry of Home Affairs (Department of Home) Delhi and Police Housing Corporation Limited (DPHCL), New Delhi were called in.*

8. The Chairperson welcomed the representatives of the Ministry of Home Affairs (Department of Home) Delhi and Police Housing Corporation Limited (DPHCL), New Delhi to the sitting of the Committee and informed them of the agenda of the sitting. The Chairperson also informed the witnesses about the provisions of Direction 58 of Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

9. The Chairperson pointed out to the repeated delay in laying of the Annual Reports and Audited Accounts of DPHCL, New Delhi for 2007-2008 to 2020-2021 before the Parliament. The representative of the Ministry regretted the delay and submitted that the absence of a fully functional Engineering Wing at DPHCL; delay in holding the Annual General Meeting, Covid-19 were the reasons for the delay. The Committee was briefed by the representative of the Ministry that sincere efforts were made in the last two-three years to streamline things and assured that the requisite documents for the current year would be submitted well in time. The Committee then suggested the Ministry to develop a automated dashboard and created accountability by sending automatic reminders to the faltering officials.

11. Shri Pallab Lochan Das, Member of Parliament and Member of the Committee also enquired the Ministry as to whether they have any timeline or any system in place to get the requisite documents audited month-wise. The representative of the Ministry submitted that they would create the system and would work on the suggestions of the Committee.

12. The Chairperson thanked the representatives of the Ministry of Home Affairs (Department of Home) Delhi and Police Housing Corporation Limited (DPHCL), New Delhi for their free and frank views in connection with the examination of the subject and asked them to respond to various queries raised especially on the creation of dashboards.

*The witnesses then withdrew.*

The Committee then adjourned.

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**The Extracts of the Minutes of the first sitting of the Committee on Papers Laid on the Table (2022-23) held on 15.12.2022.**

**Committee On Papers Laid On The Table (2022-23)**

The Committee sat on Thursday, 15<sup>th</sup> December 2022 from 15:00 hours to 15:50 hours in Committee Room '2', Block- A, Parliament House Annexe Extension, New Delhi.

***Present***

Shri Girish Chandra - ***Chairperson***

***Members  
(Lok Sabha)***

2. Shri Pallab Lochan Das
3. Choudhary Mehboob Ali Kaiser
4. Shri Jamyang Tsering Namgyal
5. Shri Devendrappa Y.

***Secretariat***

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

**X X X X X**

2. At the outset, the Chairperson welcomed the Members of the Committee to the first sitting and apprised them of the agenda.

3. **X X X X X**

4. Thereafter, the Committee took up the following three original draft Reports for consideration and adoption:-

- (i) X X X X X
- (ii) X X X X X; and
- (iii) Delay in laying the Annual Reports and Audited Accounts of the Delhi Police Housing Corporation Limited (DPHCL), New Delhi.

The above mentioned Reports were unanimously adopted by the Committee and the Chairperson was authorized by the Committee to finalize and present these three Reports to the Lok Sabha.

5-8. X X X X X

The Committee then adjourned.

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XX Proceedings of the Evidence not related to the Subject have been kept separately.